

[Shri Jagjivan Ram]

beg to lay on the Table a copy of the Indian Telegraph (Twelfth Amendment) Rules, 1962 published in Notification No. G.S.R. 1568 dated the 24th November, 1962, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library, see No. LT-649|62].

ANNUAL REPORTS OF HEAVY ENGINEERING CORPORATION AND THE FERTILIZER CORPORATION OF INDIA FOR 1961-62 AND REVIEW BY GOVERNMENT ON THE WORKING OF THE ABOVE CORPORATIONS

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): I beg to lay on the Table a copy each of the following papers:

- (i) (a) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1961-62 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A, of the Companies Act, 1956.
- (b) Review by the Government on the working of the above Corporation. [Placed in Library, See No. LT-644|62.]
- (ii) (a) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1961-62 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (b) Review by the Government on the working of the above Corporation.

[Placed in Library, see No. LT-646|62.]

TEA (SECOND AMENDMENT) RULES

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): I beg to lay on the Table a copy of the Tea (Second Amendment) Rules, 1962 published in Notification No. G.S.R. 1558 dated the 24th November, 1962, under sub-section (3) of section 49 of the Tea Act, 1953. (Placed in Library see No. LT-65|62.)

Shri Manubhai Shah: On behalf of Shri Kanungo, I beg to lay on the Table a copy of Statement I referred to in paragraph 2.11 of Chapter II of Annual Report of the Khadi and Village Industries Commission for the year 1960-61 laid on the Table on the 23rd November, 1962. [Placed in Library, see Nos. LT-595|62 and LT-651|62].

INDIAN AIRCRAFT (AMENDMENT) RULES

The Deputy Minister in the Ministry of Transport and Communications (Shri Mohiuddin): I beg to lay on the Table a copy of the Indian Aircraft (Amendment) Rules, 1962 published in Notification No. G.S.R. 1567, dated the 24th November, 1962, under section 14A of the Indian Aircraft Act, 1934, together with an explanatory note. [Placed in Library, see No. LT-652|62.]

REPORT *re.* 46TH SESSION OF INTERNATIONAL LABOUR CONFERENCE

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya): On behalf of Shri C. R. Pattabhi Raman, I beg to lay on the Table a copy of Report of the Indian Government Delegation to the 46th Session of the International Labour Conference held at Geneva in June, 1962. [Placed in Library, see No. LT-648|62.]